

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-35(ND)/17

COARM:

**PRESENT: MS. SAROJ RAJWARE
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.10.2019**

NAME OF THE COMPANY: M/s. Helpline Hospitality Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Sameer Rastogi Advocate for Liquidator &
Mr. Sarvesh Kashyab Liquidator
Mr. Santosh Paul, Sr. Advocate with
Mr. Ayush Advocate for R-1 & 2
Mr. Vishnu Sankar, Advocate for R3 & 4

ORDER

Ld. Counsel for the liquidator submits that the expenses of Rs. 1.12 crores by respondent no. 3 & 4 have been accepted by him. The only issue which remains is in respect of the home loan taken by the non-applicant for Rs. 65,29,836/-. To come up on 9th October, 2019 to evidence return of this loan account as alleged.



**(Saroj Rajware)
Member (T)**



**(Ina Malhotra)
Member (J)**